

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 47 of 2019

IN THE MATTER OF:

Kotak Mahindra Prime Ltd. ...Appellant

Vs

Bijay Murmuria & Ors.Respondents

Present:

For Appellant: Mr. Mahip Datta Parashar, Mr. Dhruv Gupta, Mr. Sanya Lamba Advocates and Mr. Dipanshu Singh Officer.

For Respondents: Mr. K. Dutta, Mr. Akshit Kapur Advocate for Respondent No. 1

Mr. Abhijeet Sinha, Mr. Sanjay Bhatt and Ms. Nihariku Sharma, Advocates for Respondent NO. 3

With

Company Appeal(AT)(Insolvency) No. 48 of 2019

IN THE MATTER OF:

Kotak Mahindra Investment Ltd. ...Appellant

Vs

Bijay Murmuria & Ors.Respondents

Present:

For Appellant: Mr. Mahip Datta Parashar, Mr. Dhruv Gupta, Mr. Sanya Lamba Advocates and Mr. Dipanshu Singh Officer.

For Respondents: Mr. K. Dutta, Mr. Akshit Kapur Advocate for Respondent No. 1

Mr. Abhijeet Sinha, Mr. Sanjay Bhatt and Ms. Nihariku Sharma, Advocates for Respondent NO. 3

With

Company Appeal(AT)(Insolvency) No. 49 of 2019

IN THE MATTER OF:

Kotak Mahindra Prime Ltd. ...Appellant

Vs

Bijay Murmuria & Ors.

....Respondents

Present:

For Appellant: Mr. Mahip Datta Parashar, Mr. Dhruv Gupta, Mr. Sanya Lamba Advocates and Mr. Dipanshu Singh Officer.

For Respondents: Mr. K. Dutta, Mr. Akshit Kapur Advocate for Respondent No. 1

Mr. Abhijeet Sinha, Mr. Sanjay Bhatt and Ms. Nihariku Sharma, Advocates for Respondent NO. 3

With

Company Appeal(AT)(Insolvency) No. 50 of 2019

IN THE MATTER OF:

Kotak Mahindra Investment Ltd.

...Appellant

Vs

Bijay Murmuria & Ors.

....Respondents

Present:

For Appellant: Mr. Mahip Datta Parashar, Mr. Dhruv Gupta, Mr. Sanya Lamba Advocates and Mr. Dipanshu Singh Officer.

For Respondents: Mr. K. Dutta, Mr. Akshit Kapur Advocate for Respondent No. 1

Mr. Abhijeet Sinha, Mr. Sanjay Bhatt and Ms. Nihariku Sharma, Advocates for Respondent NO. 3

ORDER

19.08.2019 Mr. Abhijeet Sinha, learned Counsel appearing on behalf 3rd Respondent- successful Resolution Applicant submits that 3rd Respondent is trying to settle the matter by making certain provisions in favour of all the Appellants. On his request, we adjourn the appeals for a week. It would be desirable that the Appellants settle the matter otherwise it may affect the order of liquidation subject to the decision on merit.

Post these appeals 'for orders' on **28th August, 2019**. The appeals may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk